BBC Global News India Private Limited

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BBC GLOBAL NEWS INDIA PRIVATE LIMITED RESPONSE TO CONSULTATION PAPER NO. 16/2007 ON ISSUE RELATING TO UPLINKING AND DOWNLINKING OF TELEVISION CHANNELS ISSUED BY TELECOM REGULATORY AUTHORITY OF INDIA

Re- Consultation Paper No. 16/2017 Dated- 19.12.2017

At the outset, we would like to thank the Telecom Regulatory Authority of India for bringing out the Consultation Paper on 'Issues relating to Uplinking and Downlinking of television channels in India' and seeking views of stakeholders thereon.

We have summarized our views on various matters are under for your kind attention-

Fee structure (application fee, registration fee, annual fee etc.)

- -- Present fee structure is adequate;
- --Substantial increase in fee will impact single channel broadcasters like BBC;
- --If we are worried about serious play, we should look at International Media presence of the broadcaster also;
- --Compliance cost will increase which is against government's objective of 'ease of doing business'.

Increase of net worth criteria

- -- Present limits are sufficient;
- --Increase will impact small broadcasters;
- --In case of global broadcaster, due weightage should be given to global financial strength;
- --In case of downlinking, cost of content mainly vests with parent entity, as such Indian company does not have high Net Worth;
- --Onus on MIB to ensure only serious players enter as they control the license regime.

New Delhi

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Auctioning of TV channels like FM channels

- --TV channels are inherently different from FM;
- --There is no frequency in case of TV channels;
- --Will adversely impact small broadcasters like BBC;
- --Anti-competitive as will favor some big players.

Apart from above, we would also like to highlight some other issues which are currently being faced by the broadcasting sector.

Other Matters

- -- Process of approval of applications/ permissions should be fast tracked;
- --Documents having acknowledgement of the Ministry are referred to as not received;
- --There should be transparency regarding the status of application with timelines for completion and also, if any action is required from broadcaster;
- --Applications should not be kept pending for more than 6 months, if there is no query outstanding from the applicant.

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